

DIVISION BENCH

S-12

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/123(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

| | |
|------------------|---|
| IN THE MATTER OF | TERAPANTH MARKETING PRIVATE LIMITED VS NEXTGEN PRINTERS PRIVATE LIMITED |
| UNDER SECTION | IBC UNDER SEC 9 |

Appearances (via video conferencing/physically)

Mr.Avishek Guha,Adv.] For the Operational Creditor
Ms.Arunika Dutta,Adv.]
Mr.Kaustav De Sarkar, Adv.]

O R D E R

1. Ld.Counsel for the Operational Creditor present.
2. Registry is directed to issue notice to the Corporate Debtor by speed post and email and place tracking information on record.
3. After receipt of notice, Corporate Debtor is directed to file reply affidavit within a period of two weeks.
4. Post the matter on **25/06/2024**.

**Balraj Joshi
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

PJ